

Ministers (EGoM). EGoM has further decided that these plants could draw additional gas on fallback basis up to a maximum of 12 Million Metric Standard Cubic Meter per day (MMSCMD), to increase their Plant Load Factor (PLF).

(b) and (c) In view of (a) above, question do not arise.

(d) Government of India has adopted a multi-pronged strategy to augment gas supplies and bridge the gap between supply and demand for the domestic market including that for power sector. These includes:-

(i) Out of total allocation of 91.61 MMSCMD from KG D-6, 43.165 MMSCMD (31.165 MMSCMD) on firm basis and 12.00 MMSCMD fallback basis) has been allocated to power sector by the EGoM. In addition to this, a provision of 10.00 MMSCMD of gas on fall back basis has been made for captive power plants from KG D-6.

(ii) As regards power projects which are in the pipeline, EGoM has decided that, subject to the availability of gas, necessary allocations from KG-D6 field will be made to these projects as and when they are ready to commence production.

(iii) Ministry of Petroleum & Natural Gas (MoPNG) is taking necessary steps to increase availability of gas from domestic source by awarding gas block for Exploration & Production (E & P) activities in various sedimentary basins of the country under the New Exploration Licensing Policy (NELP).

(iv) MoPNG is encouraging import of gas in the form of Liquefied Natural Gas (LNG) and also making efforts for import of gas through international pipeline projects.

#### **FDI in power sector**

2568. SHRIMATI SHOBHANA BHARTIA:

SHRI N.K. SINGH:

Will the Minister of POWER be pleased to state:

(a) whether Government has allowed 100 percent Foreign Direct Investment in the country's power sector;

(b) if so, the details thereof;

(c) the number of power projects financed through FDI in the country for which Government has assured a counter guarantee; and

(d) the amount of investment involved in such projects?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) Yes, Sir. Government of India has allowed 100% Foreign Direct Investment (FDI) on automatic route for projects of power generation (except atomic energy), transmission, distribution and trading to encourage greater investment in the power sector.

(c) and (d) Government of India's counter guarantee scheme was developed as a transitory measure to boost private investment and in 1994 it was decided to extend counter guarantee to 8 fast track power projects. However, Government of India has later decided not to give counter guarantee to any other private power projects.

#### **Delayed power projects**

2569. SHRI MOHAMMED ADEEB: Will the Minister of POWER be pleased to state:

- (a) the details of the projects which are running behind schedule;
- (b) the reasons therefor;
- (c) the extent of cost and time over runs as a result thereof;
- (d) the responsibility fixed in the matter; and
- (e) the steps taken to avoid such a situation in future?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) to (c) The details of the ongoing thermal and hydro power generation projects which are running behind schedule, the reasons for delay, and time and cost overruns are given in Annexures). [See Appendix 219 Annexure No. 17 and 18]

(d) and (e) Some of the steps taken by the Government to ensure that power projects are commissioned as per the schedule during the Eleventh Five Year Plan are as follows:

– Monitoring mechanism in the Ministry has been strengthened. The progress of generation projects targeted for completion during the 11<sup>th</sup> Five Year Plan is reviewed intensively in periodical meetings by the Central Electricity Authority, Ministry of Power and Power Projects Monitoring Panel (PPMP). An Advisory Group under the Chairmanship of Hon'ble Minister of Power has been set up to suggest ways and means to achieve the 11<sup>th</sup> Plan capacity addition targets.